

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 2996/1991

Date of Decision: 31.3.1993

Shri Naresh Dutt

...Applicant

Versus

Commissioner of Police & Another ... Respondents

For the Applicant .. Shri Shanker
Raju, Counsel

For the Respondents .. Sh. Anup Bagai,
Counsel

CORAM:-

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman)

The learned counsel for the applicant states that this original application has become infructuous as during its pendency, the applicant has got necessary reliefs. The application is dismissed. However, liberty is given to the applicant to file a fresh O.A., if so advised, in the event any punishment is awarded to him.

There shall be no order as to costs.

S. K. Dhaon
(I.K. RASGOTRA)
MEMBER (A)
31.03.1993

S. K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN
31.03.1993

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